

13.04 hrs.

### BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) With your permission, Sir, I rise to announce that Government Business during the week commencing 22nd May, 1995 will consist of

- 1 Consideration of any item of Government Business carried over from today's Order Paper
- 2 Consideration and passing of
  - (a) The Trade Marks Bill, 1993
  - (b) The National Environment Tribunal Bill, 1992
  - (c) The Indian Penal Code (Amendment) Bill, 1994, as passed by Rajya Sabha
  - (d) The Representation of the people (Amendment) Bill, 1995
  - (e) The Recovery of Debts Due to Banks and Financial Institutions (Amendment) Bill 1994
  - (f) The Criminal Law (Amendment) Bill 1995 as passed by Rajya Sabha

[Translation]

SHRI PRABHU DAYAL KATHERIA (Firozabad) I request that the following may be included in the next week's agenda

- 1 Regarding early construction of a bridge on Pinot and Ukhed Ghat over Chambal river in Uttar Pradesh which was inaugurated by late Rajiv Gandhi in 1987
- 2 Regarding improvement in telecommunication system particularly in Agra and Ferozabad (Interruptions)

PROF RASA SINGH RAWAT (Ajmer) Sir, the following items may be included in the next week's Agenda

Regarding need of taking effective steps to prevent nearly 70 per cent rain water going to the sea through rivers and streams in order to raise ground water level and framing a National Water Policy

SHRI GIRDHARI LAL BHARGAVA (Jaipur) Sir, the following items may be included in the next week's Agenda

- 1 Regarding allotment of sugar quota, being given on the basis of population of 1988 and petrol quota being given on the basis of 1994 may be given on the basis of population of 1995 to Rajasthan

- 2 Regarding allotment of paper on the control rate to the Government of Rajasthan just as before, in order to make available course books and copies at cheaper rates.

DR SATYNARAYAN JATIYA (Ujjain) . Mr. Deputy Speaker, Sir, the following items may be included in the next week's Agenda

- 1 Regarding arrangement to provide employment to the workers of the textile Mills as a result of continuous closure of MTC, STC and private textile Mills and to run all the Textile Mills in order to provide protection to the unemployed workers
- 2 Regarding arrangement to provide drinking water throughout the year to villages and towns as problem of supply of drinking water in the country has become very serious

[English]

SHRI SYED SHAHABUDDIN (Kishanganj) Mr Deputy-Speaker Sir, I request that the following may be included in the next week's agenda

- 1 Regarding observation of Supreme Court for codification of various personal laws and introduction of a uniform civil code
- 2 Regarding position of religious, linguistic and ethnic minorities in the light of Annual Reports of the Minorities Commission and Prime Ministers 15 Point Programme

[Translation]

SHRI DAU DAYAL JOSHI (Kota) Mr Deputy Speaker, Sir, kindly include the following in the next weeks Agenda

Regarding coverage of Bundi and Baran under Channel DD 2 of Doordarshan

SHRI VIJOY KUMAR YADAV (Nalanda) Mr Deputy Speaker Sir I request that the following may be included in next weeks Agenda

- 1 Need to provide written certificate of deposits made in Provident Fund by Bidi workers urgently
- 2 Need to set up Nalanda Central University in Nalanda district of Bihar in order to maintain glory and historical importance of old Nalanda University

SHRI SANTOSH KUMAR GANGWAR (Bareilly) Mr Deputy Speaker, Sir, I request that following may be included in the next week's Agenda

Regarding setting up of a Bench of High Court Uttar Pradesh in most suitable, useful and convenient place like 'Bareilly' in Western Uttar Pradesh on the basis of recommendation of Jaswant Singh Commission

SHRI JANARDAN MISRA (Sitapur) Mr Deputy Speaker, Sir, kindly include the following in the next week's Agenda

- 1 Need to construct an embankment to protect Ghaghra river in Sitapur District from flood and land erosion and construction of a bridge over Chahlarighat
- 2 Regarding giving the status of National Rural Bank to rural banks

13.08 hrs.

**THE ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957"

*The motion was adopted*

SHRI M V CHANDRASHEKHARA MURTHY I introduce the Bill \*\*

MR DEPUTY-SPEAKER Before adjourning the House for Lunch, I will just bring it to your notice that all those applications that you have given to the office between 9 and 10 o'clock, are all listed. No application can be lost. They come in the form of a List. It is the duty that top priority notices are called first.

Subsequently those notices which come in their individual course are called one by one. The next name would have been Prabhu Dayal. Like that even the names of Shri Chhedi Paswan, Shri Odeyar Shri Santosh Kumar Gangwar, Shri Manjay Lal Shri Vishwanath Shastri are all there.

[Translation]

SHRIMATI SAROJ DUBEY (Allahabad) Mr Deputy Speaker sir kindly listen to my request

MR DEPUTY-SPEAKER No your name is also there. It is at serial No 26

\* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 19 5 95

\*\* Introduced with the recommendation of the President

[English]

Your name comes 21st Shrimati Saroj Dubey, Shri Vijoy Kumar Yadav, Shri Ramashray Prasad Singh, like this. No application will be lost.

(Interruptions)

MR DEPUTY-SPEAKER Your name is also there.

SHRI K P REDDAIAH YADAV (Machilipatnam) How are they numbered?

MR DEPUTY-SPEAKER I brought it to your notice so that you should not be under wrong impression.

[Translation]

SHRIMATI SAROJ DUBEY Mr Deputy-Speaker Sir Please listen to my request. You will also realise it.

[English]

MR DEPUTY-SPEAKER Another very important thing the Office has brought to our notice is that the moment you give notice, serial number is given and the time is also put. So one need not have any apprehension. It is better to come early.

[Translation]

SHRIMATI SAROJ DUBEY Sir, it has happened even after sending notice please believe me.

[English]

MR DEPUTY-SPEAKER Suppose if you all have cooperated if everyone were to speak for only one or one-and-a-half minute, your name would have come. I have been repeatedly telling Members to cooperate and do justice. Some social injustice is done to some of your friends. I have been repeatedly telling this.

[Translation]

SHRIMATI SAROJ DUBEY Sir, kindly believe me. I do not get a chance even in six months. How it happens. The entire session goes. Now this Lok Sabha is meant for the Members sitting on front two benches. We, the back benchers are not given any time to speak.

[English]

SHRI M V V S MURTHY (Visakhapatnam) Opportunities have to be distributed equally. Opportunities are given to only those who are vocal.

MR DEPUTY-SPEAKER So far as the debate is concerned, it is according to the strength of political parties in the House. As the Whips of the Parties give the names they are called. There is a system according to which every political party is called one after the other. But so far as Zero Hour is concerned, the allotment of time according to the strength of political parties is not the system. As and when you give the notice, names